

FIR No.749/20
PS. Laxmi Nagar

21.07.2020

Present: Sh. Pravin Mahajan, applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of laptop Dell Vestro 2520.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the applicant for a conference call scheduled for 10.30 a.m today.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the said laptop is not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of laptop Dell Vestro 2520 should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.



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In view of above IO/SHO is directed to release the laptop Dell Vostro 2520 to the applicant/owner on furnishing security / indemnity bond as per valuation of laptop Dell Vostro 2520. Valuation shall be done prior to releasing the said laptop to the applicant. A detailed panchnama shall be prepared after taking photographs of the said laptop from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to applicant through electronic mode.



(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/21.07.2020

FIR No.15093/20
PS. Laxmi Nagar

21.07.2020

Present: Sh. Naseem Ahmed, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-5SBP-7950 (Activa, Colour Gray).

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. APP for the Stat and Ld. counsel for the applicant for a conference call scheduled for 10.45 a.m today.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-5SBP-7950 (Activa, Colour Gray) to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question



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is released to the owner subject to following conditions:-

1. IO is directed to release the vehicle to the applicant after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. Applicant is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-5SBP-7950 (Activa, Colour Gray) before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.



(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/21.07.2020

FIR No.324/20
PS. Laxmi Nagar

21.07.2020

Present: Sh. Satish Choudhary, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-13SR-5479 (Yamaha FZS).

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. APP for the Stat and Ld. counsel for the applicant for a conference call scheduled for 11.00 a.m today.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-13SR-5479 (Yamaha FZS) to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question is released to the owner subject to following conditions:-



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1. IO is directed to release the vehicle to the applicant after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. Applicant is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-13SR-5479 (Yamaha FZS) before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.



(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/21.07.2020

FIR No15139/20
PS Laxmi Nagar
State Vs. Momin

21.07.2020

Present: Sh. Vijay Goswami, Ld. Counsel for applicant/accused.

Perusal of record shows that Ld. Counsel for applicant/accused has already moved an application regarding correction/modification in order dated 15.07.2020 before this Court and the same has been disposed of vide order dated 20.07.2020 wherein it is ordered that FIR No. 153190/20 be read as 15139/20 as the same was a typographical error. Copy of the same has already been sent to Ld. Counsel for the applicant and Jail Superintendent concerned through electronic mode for information and compliance.

In view of the abovesaid reasons, the present application stands disposed of.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
DMM/East/KKD/Delhi/21.07.2020